

**NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/06/2017 AT 10.30 AM**

**PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL**

APPLICATION NUMBER : CA/46 & 47/CAA/2017

PETITION NUMBER :

NAME OF THE TRANSFEROR : APPOLLO ALCHOBEV LTD

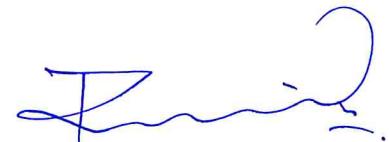
NAME OF THE TRANSFERRE : EMPEE HOTELS LTD

UNDER SECTION : 230

| S.No. | Name (in Capital) | Represented by | Signature |
|--------------|--------------------------|-----------------------|------------------|
|--------------|--------------------------|-----------------------|------------------|

R. VINODH PRABHU &
S. K. RAHUL VIVEK

Applicants.
CA. 46 & 47 / CAA / 2017



ORDER

Counsel representing both the parties present. The perusal of the application and other records reveals that there is no consent affidavits of the unsecured creditors. Therefore, applicant is directed to fulfil the requirements either by praying for meeting of the unsecured creditors or by filing consent affidavits to the tune of 90% of the value of credit/loan. Put up on 21.06.2017 at 10.30 A.M.

S. Vijayaraghavan
(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

Mohd Sharief Tariq
(CH. MOHD. SHARIEF TARIQ)
(MEMBER (JUDICIAL))